

## CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 122/92

New Delhi this the 16th day of January, 95.

Shri N.V. Krishnan, Vice Chairman(A).

Dr. A. Vedavalli, Member(J).

1. Chirangi Lal  
S/o Shri Pribhu Dayal.
2. Radhey Shyem  
S/o Shri Har Bhajan.
3. Pyre Lal  
S/o Shri Paniya Ram.
4. Raja Ram,  
S/o Shri Mool Chand.
5. Prem Narain,  
S/o Shri Mool Chand.
6. Bhagwan Shai,  
S/o Shri Ram Lal.
7. Man Singh  
S/o Shri Ram Swarup.
8. Ghassi Ram,  
S/o Shri Sawalia.
9. Mehan Lal,  
S/o Shri Kishan.
10. Lallu Ram,  
S/o Shri Ganga Dhar.
11. Ram Avtar,  
S/o Shri Hazari Lal.
12. Babu Lal,  
S/o Shri Ravad Mal Saini.
13. Bhagwan Shai,  
S/o Shri Birdhi Chand.
14. Kazad,  
S/o Shri Mool Chand.
15. Kartar  
S/o Shri Ram Kumar.
16. Vishram,  
S/o Shri Phool.

17. Chittarmal  
S/o Shri Govinda.

18. Radhey Shyam,  
S/o Shri Ram Nath Sain.

19. Ganga Bishan,  
S/o Shri Narain.

20. Kailash,  
S/o Shri Hari Narain.

21. Mehan Lal,  
S/o Shri Nanga Ram.

22. Latur Ram Saini,  
S/o Sri Ram Dhan.

23. Lallu Ram,  
S/o Shri Kadha Kishan.

24. Pribhu Dayal,  
S/o Shri Narain.

25. Ram Chander,  
S/o Shri Ram Karan,

26. Kishan Singh  
S/o Shri Laxmi Narain.

27. Laxman Singh  
S/o Shri Ram Karan.

28. Chettay Lal,  
S/o Shri Chajju Lal.

29. Kailash Chand,  
S/o Shri Kashu Ram.

30. Nadri,  
S/o Shri Narain.

31. Ram Karn,  
S/o Shri Bindha Chand.

32. Ram Narain,  
S/o Shri Banwari Lal.

33. Mula Ram,  
S/o Shri Budha Ram.

34. Puran Chand,  
S/o Shri Manpheel.

35. Makhan,  
S/o Shri Laxmi Narain.

36. Hermukh  
S/o Shri Budha.

37. Shiv Parshad,  
S/o Shri Chandra Ram.

38. Kalu Ram  
S/o Shri Ghazi Lal Yadav.

39. Kishori Lal,  
S/o Shri Panna Lal.

40. Amer Singh,  
S/o Shri Panna Lal. ... Petitioners.

(All resident of C/o Shri Badri  
Parshad Jharwal, EE/H No. 267879,  
PG-Jhangarpuri, Delhi-33).  
Shri U.Srivastava, proxy for Shri V.P. Sharma, Counsel.

Versus

1. Union of India through  
the General Manager,  
Western Railway, Churchgate,  
Bombay.
2. The Divisional Railway Manager,  
Western Railway,  
Jaipur.
3. The Secretary,  
Railway Board, Rail Bhawan,  
New Delhi.
4. The Loco Foreman,  
Western Railway, Loco Shed,  
Bandikui.
5. The Loco Foreman,  
Western Railway, Loco Shed,  
Jaipur. ... Respondents.

By Advocate Shri Ashish Kalia proxy for Shri Jagjit Singh.

ORDER (ORAL)

Shri N.V. Krishnan

M.A. 3357/98 has been filed praying that the O.A. be disposed of in terms of an earlier judgement in Net Ram's case. The learned counsel for the respondents states at the bar that he has no objection. In the circumstance, we proceed to do so.

2. The applicants were casual labourers under the respondents and were engaged from time to time. However, their services were dispensed with thereafter and it is in this circumstance that the applicants filed the O.A. for a direction to the respondents to consider them for regu-

17

larisation of their service in accordance with the Railway Board's letter dated 11.9.1986 in preference to their juniors and also for a direction that pending such regularisation the applicants may be engaged as Casual Labourers in preference to their juniors and outsiders. A similar matter has been disposed of viz., O.A. No. 2441/91 - Net Ram & Ors. Vs. G.M. Western Railway & Ors. on 26.3.1994 with certain directions.

3. As the parties agree that this O.A. too may be disposed of on that basis, we dispose of this O.A. with a direction to the respondents to include the names of the applicants in the Live Casual Labour Register, if they are eligible for such inclusion in terms of the circular dated 28.8.1987, referred to in para 16 of Net Ram's case (Supra), and give engagement to the applicants as casual labourers, if and when the need for such engagement arises, in accordance with their seniority in that Register. In order to enable the respondents to take such action, the applicants shall submit their representations to the competent authority within one month from the date of receipt of this order with full details of their service and proof relating to the claim that they are entitled to be included in the Live Casual Labour Register. In case such representations are received, the respondents are directed to dispose them of, in accordance with law, within a further period of four months thereafter, under intimation to the applicants. O.A. is disposed of accordingly.

A. Vedavalli  
(DR. A. VEDAVALLI)  
MEMBER(J)

N.V. Krishnan  
(N.V. KRISHNAN)  
VICE CHAIRMAN(A)

'SFD'